

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1171(ND)/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2018**

**NAME OF THE COMPANY: M/s. Shyamala Raghunathan V/s. Maxx Metals
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


Present: Mr. Chetan Joshi, Advocate for the Petitioner

ORDER

Mr. Chetan Joshi, Advocate appearing for the Operational Creditor prays for a withdrawal of the present petition on the grounds that the settlement has been effected between the parties.

Dismissed as withdrawn.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**